

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA- 920 / 96

O.A.S.R. No. 671 / 1996

Dt. of decision: 30-7-1996

Between:

B.T. Swamy

.. Applicant

and

The Divisional Railway Manager,  
S.E. Railway,  
Visakhapatnam.

.. Respondent

Counsel for the applicant : Sri D.Dhilleswara Rao

Counsel for the respondents: Sri C.V.Malla Reddy

CORAM

Hon'ble Mr.Justice M.G.Chaudhari : Vice Chairman

Hon'ble Mr.H.Rajendra Prasad : Member (A),

JUDGEMENT

(Oral order as per Hon'ble Mr.Justice M.G.Chaudhari, V.C. )

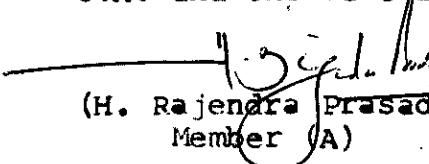
Heard Sri D.Dhilleswara Rao for the applicant. The applicant who was working as Sr.Booking Clerk voluntarily opted to be reverted as Jr.Booking Clerk in a lower scale as far as back in November, 1992. It appears that he had exercised that option with a view to work in the Running Branch as Goods Guard. The request for reversion was

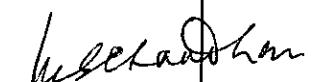
*W.M.*



✓ was granted on 30-11-92 on the conditions stated in  
✓ Annexure A-3. <sup>one of the</sup> The conditions stipulated that he had to wait for repromotion to the grade of Rs.1200-2040 for a period of one year and his seniority will be reckoned from the date of repromotion after completion of one year debarring period in the event of he being repromoted. The applicant accepted these conditions and he did not dispute them at any time until now.

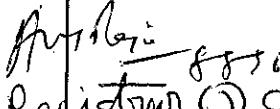
2. After the period of debarment was over he was considered for selection to the post of Goods Guard. However, he failed at the said selection, that can be seen from Annexure A-5 dt.25-8-93. It appears that his request for promotion to Sr.B.C./Sr.P.C. will be considered in due course. The applicant now contends that the conditions on which his reversion was ordered are harsh and should not be allowed to stand in his way for further promotion, ~~as a result~~. It is not possible to accept this contention because the applicant had ~~acquires~~ <sup>seminced</sup> into that order by having availed the chance to appear at the selection for Goods Guard. Moreover, it was voluntary option to be reverted and he cannot now make any grievance about the order of reversion <sup>which</sup> is also ~~is~~ belated and cannot be entertained at this stage. Thus we find no merit in the O.A. and the same is rejected.

  
(H. Rajendra Prasad)  
Member (A)

  
(M.G. Chaudhary )  
Vice Chairman

Dt. 30-7-1996  
(Open Court dictation)

kmv

  
Deputy Registrar (O.C.)

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Q3e/Q6

-3-

To

1. The Divisional Railway Manager,  
S.E.Railway, Visakhapatnam.
2. One copy to Mr.D.Dhilleswara Rao, Advocate, CAT.Hyd.
3. One copy to Mr.C.V.Malla Reddy, AC for Rlys, CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm.

*Copy*  
*5 copies*  
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 30-7 -1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595796 930/96

T.A.No. (W.P. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

